

CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A /350/821/2018

Date of Order: 21.06.2018

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Bhim Chandra Mandal, son of Late N.K Mandal, aged about 61 years, retired as Commercial Supervisor (Goods), P.P.O No. 20177070100474, South Eastern Railway, Kharagpur, under Sr. DCM, S.E Railway, Kharagpur at present residing at Village: Bahirtafa, P.O Jaduberia, P.S Uluberia, Dist: Howrah, Pin – 711316.

---Applicant

Versus

1. Union of India through General Manager, South Eastern Railway, Garden Reach, Calcutta - 700043.
2. Divisional Railway Manager, South Eastern Railway, Kharagpur, Pin 721301.
3. Sr. Divisional Personnel Officer, South Eastern Railway, Kharagpur, Pin 721301.
4. Sr. Divisional Commercial Manager, South Eastern Railway, Kharagpur, Pin 721301.

- Respondents

For the Applicant(s): Mr. C. Sinha, Counsel

For the Respondent(s): None

Satyamev Jayate
ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Judicial Member:

Mr. C. Sinha, ld. counsel for the applicant is present. None appeared for the respondents despite notice.

2. Ld. counsel for the applicant prayed for consideration of his representation dated 16.04.2018 for release of DCRG amount to the tune of Rs. 1067352/- with interest @ 8% p.a delaying in making payment. Since no favourable purpose would be served in asking for reply in the matter, unless it is effectively considered by the authorities, the O.A is disposed of at the admission stage itself with a direction upon the Respondent No. 4 or any other

competent authority to look into the grievance of the applicant for release of his withheld DCRG and to release the same if nothing stands in the way along with interest at the statutory rate if the delay in making payment is not actually relatable to the present applicant and to pass appropriate reasoned and speaking order within a period of 2 months from the date of receipt of a copy of this order.

3. It is made clear that I have not gone into the merits of the matter and all points are kept open for consideration of the respondent authorities in accordance with law. No costs.

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